

: ITEM No.43

Court No. 5

SECTION IVA

A/N MATTER

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.11611/2004

(From the judgement and order dated 07/01/2004 in WA 6288/00

of The HIGH COURT OF KARNATAKA AT BANGALORE)

KARNATAKA POWER CORPORATION LTD. & ANR.

Petitioner (s)

VERSUS

A.T. CHANDRASHEKAR

Respondent (s)

(With Appln(s). for permission to place addl. documents on record and
with prayer for interim relief)

With SLP(C)No.13511/2004

(With Appln(s). for permission to place addl. documents on record and
with prayer for interim relief)

Date : 25/09/2006 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARIJIT PASAYAT

HON'BLE MR. JUSTICE LOKESHWAR SINGH PANTA

For Petitioner (s)

Mr. S. Ganesh, Sr.Adv.

Mr. Pratap Venugopal,Adv.

Ms. Surekha Raman,Adv.

Mr. E. Venu Kumar,Adv.

for M/s. K.J. John & Co.

For Respondent (s)

Mr. R.S. Hegde,Adv.

Mr. Chandra Prakash Tyagi,Adv.

Ms. Savitri Pandey,Adv.

Mr. Rahul Tyagi,Adv.

Mr. P.P. Singh,Adv.

Mr. Shantha Kumar V. Mahale,Adv.

Mr. Rajesh Mahale,Adv.

UPON hearing counsel the Court made the following

O R D E R

Arguments heard.

Judgment reserved.

Written submissions shall be filed by the parties

by 28.09.2006.

a R. Bhatia)

(Neena Verma)

(Radh

rt Master

Court Master

Cou

LIST OF BOOKS REFERRED

1. 2003 (8) SCC 311
2. AIR 1970 SC 1269